

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.702
TO BE ANSWERED ON THE 7TH FEBRUARY, 2018

BLACKLISTING OF COMPANIES

702. SHRI GOPAL SHETTY:

Will the Minister of DEFENCE please be pleased to state:

- (a) whether the Government has any policy to blacklist the companies which have adopted unfair means to obtain defence deals and if so, the details thereof;
- (b) whether the Government proposes to review and change such policy; and
- (c) if so, the details thereof and if not, the reasons therefor?

A N S W E R

MINISTER OF STATE (DR. SUBHASH BHAMRE)
IN THE MINISTRY OF DEFENCE

राष्ट्रिय मंत्री

(डा. सुभाष भामरे)

(a) Penal action against an entity adopting unfair means in a defence deal is regulated in terms of guidelines dated 21.11.2016 and 30.12.2016 of Ministry of Defence. These guidelines are available on Ministry of Defence website <https://mod.gov.in>.

(b) & (c): At present, there is no proposal to review the guidelines.
